

Compulsory Printing of Price on Cloth

6949. SHRIMATI CHANDRA PRABHARS: Will the Minister of TEXTILES be pleased to state:

(a) whether it is mandatory to print the price per metre of the cloth on all clothes manufactured by the textile mills in the country;

(b) if not, the reasons therefor; and

(c) the steps taken/proposed to be taken to make the printing of price compulsory to avoid cheating?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) No, Sir.

(b) and (c). According to the earlier Regulation of 1987 the manufactures were required to mark the retail price also. Subsequently a Committee including representatives of consumer forum, was set up to go into the regulations and after considering these recommendations of the Committee the existing notification of 1988 was issued. Under this notification it is not mandatory to print the price of cloth. The proposal is being re-examined.

Trade Agreement with China

6950. SHR C. SREENIVAASAN: Will the Minister of COMMERCE be pleased to state:

(a) whether a bilateral trade agreement between India and China has been signed recent;

(b) if so, the details thereof; and

(c) the items proposed to be exported to and imported from China under the agreement?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Yes Sir.

(b) Following areas of economic cooperation were identified in the agreed minutes of 3rd meeting of India-China Joint Group on Economic relations, trade, science and technology held on 13th December, 1991.

- (i) To explore the possibilities for establishment of joint ventures.
- (ii) To explore possibility of bilateral cooperation in iron ore mining, railway sector, communication, aviation, water conservancy, construction, iron and steel processing.
- (iii) To participate in tenders for projects to be financed by World Bank, ADB or other international financial institutions, in either country.
- (iv) To explore the possibility of jointly participating in third country projects.
- (v) To explore the possibility of export of consultancy services from India.
- (vi) The items of export and import interest for either country were identified and included in the trade protocol for the calendar year 1992.
- (vii) A memorandum for resumption of border trade with China was also signed on 13.12.91.

(c) The following indicative list of items to be exported to and imported from China for calendar year 1992 was finalised during 3rd meeting of India-China Joint Group.

Items to be exported from India

Iron Ore including concentrates, Chrome Ore, Tobacco, Shellac, Tea, Coffee beans,

Medium and short fibre raw cotton, wheat and rice, spices, bulk drugs/drug intermediates and pharmaceuticals, oil field chemicals, dyes and dye intermediates, agro-chemicals including pesticides, inorganic and organic chemicals, linear alkyl benzene, chemical fibres, Power generation equipment including boilers, wire ropes, track equipment machinery, signalling equipment and spare parts for railway rolling stock, oil field equipment, electronic components and computer software, textile machinery, transport systems such as commercial vehicles, instruments including process control instruments, telecommunication equipment, other engineering products like pharmaceutical machinery, pollution control equipment, automobile components, photocopier, Plywood, jewels and processed diamonds, Synthetic fibre and yarn.

Items to be imported from China

Raw silk and silk yarn, pulses, spices, resin, light industrial products and stationery, mercury and antimony, coking coal, other mineral products, chemical materials, dyestuffs, petroleum and petrochemical products, tyres and tubes, fresh water cultivated pearls, tools, power station equipment, oil drilling equipment, pharmaceuticals, pig iron and newsprint.

Criteria for Selection of Members on Jute Panel

6951. SHRI PARATAPRAO B. BHONSLE: Will the Minister of TEXTILES be pleased to state:

(a) whether a panel on jute has been constituted;

(b) if so, the details thereof with criteria for selection of members of the panel;

(c) the terms of reference and the functions of the panel; and

(d) the time by which the panel is likely to present its report?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) No, Sir.

(b) to (d). Do not arise.

Abolition of Empowered Committee

6952. SHRI K. THULASIAH VANDAYAR: Will the Minister of FINANCE be pleased to state:

(a) whether the Empowered Committee to grant loans to Board for Industrial and Financial Reconstruction related companies has been abolished;

(b) if so, the reasons therefor; and

(c) the alternate steps taken to assist the sick industries under BIFR scheme?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) No, Sir.

(b) and (c). Do not arise.

Involvement of Foreigners in Smuggling of Narcotic Drugs

6953. SHR JEEWAN SHARMA: Will the Minister of FINANCE be pleased to state:

(a) the details of the cases, involving foreigners in smuggling of narcotic drugs detected during the last three years;

(b) the details of those cases where persons charged with smuggling were acquitted by the courts during the above period;

(c) the number and details of other cases lost by the Customs, Central Excise and